

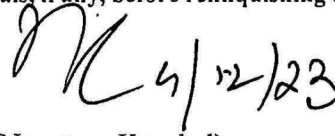
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

In pursuance of transfer order No. 88050-070/F.97(30-III)/P&T/Admn-II/HQs/2023 dated 24.11.2023 all the officials who are yet to comply with the even dated order *are hereby stand relieved from their respective transferor stations with immediate effect.*

Note: 1. Failure to comply with the immediate order will make such official/s liable for punitive action under extant rules and such delinquents shall be placed under suspension forthwith, without any further notice.

2. Transferred officials shall be duly handing over the charge of all the Court records in their custody alongwith the Computer Hardware and other peripherals, if any, before relinquishing their duties at their respective transferor stations.



(Narottam Kaushal)

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 8967B - 698 P&T/Admn-II/HQs/Delhi/2023 Dated, Delhi the 04 DEC 2023

Copy forwarded for information and necessary action to:

1. The Ld. Principal District & Sessions Judge (South-East, South-West, West) Delhi/New Delhi.
2. The Member Secretary, DSLSA, RACC, New Delhi.
3. The Officer/Officer In-charge concerned.
4. The Personal Office of the undersigned.
5. The Sr. Accounts Officer/Accounts Officer, Central, THC, Delhi.
6. The DDOs concerned for further necessary action as per rules.
7. The Dealing Assistants, Personal File, ACR Cell, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/updation as per rules.
8. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (*on Website*).
9. The officials concerned for immediate compliance.



Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi